

vesting of such properties, or the transfer of properties already vested, will continue to remain in force.

Activities of Smugglers and Anti-Social Elements in Gorakhpur

6642. SHRI JITENDRA SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether reports of large scale activities of smugglers and anti-social elements in the Gorakhpur Area of Uttar Pradesh near the Nepal border have been received by Government;

(b) if so, the details in this regard; and

(c) steps taken by Government to apprehend the culprits and to check the activities in future as well ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). According to available information Indo-Nepal Border continue to be vulnerable to smuggling activities. The value of the contraband goods seized within the jurisdiction of the Gorakhpur Customs Division during the year 1984 and 1985 (upto March) is furnished below :—

Year	Value of goods seized (Rs. in lakhs)
1984	38.00
1985	18.00 (provisional)

The drive against smugglers has been intensified. Appropriate anti-smuggling measures have been taken by the Government to check smuggling activities in general across the land borders. The trend and pattern of smuggling is also kept under constant review and suitable anti-smuggling measures, both short-term and long-term, are taken in close co-ordination with the concerned Central and State Government authorities. Activities of anti-social elements fall within the sphere of law and order which is a State subject.

Agreement Treaty over Utilization of Space

6643. SHRI VIJAY N. PATIL : Will

the PRIME MINISTER be pleased to state :

(a) whether we have entered into an agreement or treaty over the utilization of space in the outer space for the location of our satellites; and

(b) if so, the details of the terms and conditions of such agreement or treaty ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) and (b). There is no specific agreement or treaty for the utilization of Space in the outer Space for the location of near earth orbiting satellites. However, in general, activities in Space are governed by 'Treaty on Principles Governing the Activities of States in the Exploration and use of Outer Space including the Moon and other Celestial Bodies (1967)'.

Concerning the geostationary satellites, however, their frequencies as well as their orbital location need to be coordinated on the basis of the radio regulations and procedures laid down by International Telecommunications Union. In this regard, the Government has signed 'Memoranda of Understanding' (MOU) separately with the USSR, Indonesia and Intelsat for satisfactory co-existence of the satellite networks of India with those of these organizations. The terms and conditions of these MOUs define the technical characteristics including the orbital positions for INSAS-I satellites as well as those of the USSR, Indonesia and Intelsat in the Geo-stationary satellite orbit are of interest.

Rural Electrification in Madhya Pradesh

6644. KUMARI PUSHPA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether steps have been taken by Government for the development of non-electrified villages in Madhya Pradesh under the Integrated Rural Energy Scheme of 20-Point Programme;

(b) whether such programme have been taken up jointly by BHEL and Department of Non-Conventional Energy Sources;

(c) if so, the number of villages in